



THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA

(Set up by an Act of Parliament)

ICAI: RTIA:CPIO:1667:2011

20th October, 2011

Shri Suresh Wadhwa
C-074, "Windsor Park"
5 Vaibhav Khand
Indrapuram – 201 010 (Ghaziabad)

Sub.; **Application under the Right to Information Act, 2005.**

Dear Sir,

This has reference to your RTI application dated 21st September, 2011 received by us on 22nd September, 2011 seeking information under the Right to Information Act, 2005.

The requested information is provided in seriatim: -

(A)	It is informed that a matter regarding "Empanelment for Tax Audit" was discussed in the Council at its 221 st Meeting held on 06 th , 07 th & 08 th December, 2001 and Council decided "It was decided that the existing system of appointment of tax auditors by the respective assesseees was satisfactory and there was no reason for any complaints particularly in view of the fact that the Government has been entrusting more and more responsibilities in the field of direct taxes to the Chartered Accountants. This gave a clear indication that the Chartered Accountants were undertaking the onerous responsibilities relating to tax audit in an independent manner. Hence the Council decided that there was no need for empanelment for tax audit".
(B) & (C)	You may refer Sl. No. (A) above.
(D)	You may refer the decision of the Council quoted in Sl. No. (A) above.
(E) & (F)	In view of the Sl. No. (A) above, no information is available with the Institute.

In case you are aggrieved by this decision, you may file an appeal in terms of Section 19(1) of the Right to Information Act, 2005 to the Appellate Authority addressed to The Institute of Chartered Accountants of India, ICAI Bhawan, P.B. No.7100, Indraprastha Marg, New Delhi-110002 alongwith copy of CPIO order and RTI application within 30 days from the date of receipt of this communication.

Yours faithfully,

[Seema Gerotra]

Central Public Information Officer